

1	2	3
13.	Churi	37,411
14.	Karkata	183,529
15.	Ashok OCP	131,678
16.	Tetarkhar OC	7,213
17.	K Dewarkhand	192,438
18.	Sawang & Pipradih	568,465
19.	Govindpur (P)	323,618
20.	Kathara	527,357
21.	Jarandih	242,206
22.	Dhori	335,252
23.	N S Dhori	296,521
24.	Amlo	199,066
25.	Kalyani	296,702
26.	Tarmi	233,886
27.	Dhori-K	150,749
28.	Girdih OCP	29,737
29.	Karbidad PDTRN	238,096
30.	Kuju	78,732
31.	Seemra	1,810
32.	Sugla	36,558
33.	Pundi	240,078
34.	Topa	92,629
35.	Pindra	54,526
36.	Sarubera	28,281
37.	NR Siding	27,846
38.	Chinpur Siding	24,684
1993-94		
1.	Sirka UG	28,722
2.	Sirka OC	76,276
<i>South Eastern Coalfields Ltd.</i>		
1995-96 Shortfall		Nil
1994-95 Shortfall		Nil
1993-94		
1.	Rajnagar RO	84,513

1	2	3
<i>Western Coalfield Ltd.</i>		
1995-96 Shortfall		Nil
1994-95 Shortfall		Nil
1993-94		
1.	Shivpuri	3,021
NCL, MCL, & NEC		
No Stock Shortage During 1993-94, 94-95 & 95-96		

Discrimination in Import Duty

513. SHRI SURESH R. JADHAV: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware of the fact that due to discrimination in import duty by the Government of UK and other European countries, Indian Grapes Exporters have to pay 18% import duty while grape growers from Chile and Israel have to pay only 3% import duty;

(b) whether the Government have taken up this matter with the Governments of UK and other European countries; and

(c) if so, the response of those countries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH): (a) There is no separate country-specific duty regime imposed by the European Union (EU) as the duties are required to be levied on 'Most Favoured Nation' (MFN) basis. However, in derogation of MFN duties, EU grants concessional treatment under the Generalised System of Preference (GSP) to various developing countries. India is also one of the beneficiaries. The import duty on Indian grapes has been reduced from 8% to 15% by the EU during the crop season, 1997. Under the EU GSP Scheme, exports from least the crop season, 1997. Under the EU GSP Scheme, exports from least developed countries and some other countries facing special problems enjoy greater concessions than India.

(b) and (c) India has requested European Union for better GSP treatment.

Inspection of CRB Accounts by RBI

514. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether the R.B.I. inspected accounts books of the CRB Capital Market during November, 1996;

(b) whether the final inspection of CRB's corporate office in Mumbai by R.B.I. was completed on Jan 3, 1997;

(c) if so, the details of irregularities came to the notice of R.B.I. during the inspection;